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**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

**C.P. (I.B) No. 41/9/NCLT/AHM/2017**



Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 25.07.2017**

Name of the Company: Agricore Commodities Pvt. Ltd.  
V/s.  
Anil Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy  
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	ANUS R. TRIVEDI	ADVOCATE	PETITIONER	
2.	Raheel Patel	Advocate	Respondent	

**ORDER**

Learned Advocate Mr. Anuj Trivedi present for operational Creditor/ Applicant.  
Learned Advocate Mr. Raheel Patel present for Respondent.

Both sides counsel filed memo stating that the matter is settled.

Learned Counsel for applicant sought permission to withdraw CP(IB) no. 41/2017.

Hence, petitioner is permitted to withdraw the petition under Rule 8 of Adjudication Rules.

Petition is disposed of as withdrawn.

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 25th day of July, 2017.